Constitution (Amendment) MARCH 15, 1985 Election Laws (Amend 208 207 ment) Bill Bill

WORKING WOMEN WELFARE

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[English]

CVZ EAST

BIBHA GHOSH SHRIMATI GOSWAMI (Nabadwip) : Sir, I beg to move for leave to introduce a Bill to provide for the welfare of women employed in various industries and establishments.

MR. DEPUTY-SPEAKER ; The question is :

> "That leave be granted to introduce a Bill to provide for the welfare of women employed in various industries and establishments."

The motion was adopted

GHOSH SHRIMATI BIBHA GOSWAMI : Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri Ajit Kumar Saha-not present.

CONSTITUTION (AMENDMENT)

BILL*

(Amendment of article 326)

[English]

SHRI PURNA CHANDRA MALIK (Durgapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI PURNA CHANDRA MALIK; I introduce the Bill.

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MR. DEPUTY-SPEAKER : Shri Ajit Kumar Saha-not present.

CONSTITUTION (AMENDMENT)

(Amendment of article 155, etc.) [English] QUERIESS IS :

SHRI SUDHIR ROY (Burdwan): I beg to move for leave to introduce a Bill further to amend to Constitution of India,

MR. DEPUTY-SPEAKER : The 11/22/11 question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

Phe motion was adopted

SHRI SUDHIR ROY : I introduce the Bill. 200.0

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 19)

[English]

SURESH SHRI KURUP (Kottayam) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SURESH KURUP : 1 introduce the Bill.

ELECTION LAWS (AMENDMENT) BILL*

[English]

PROF. P. J. KURIEN (Idukki) : I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 이 있는 것 1951.

MR. DEPUTY-SPEAKER : The question is :

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